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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.951/93

Date of decision: 13.05.1993.

Shri Jageshar

...Petitioner

Versus

Union of India & Others

...Respondents

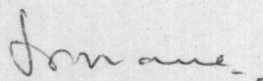
Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member(J)

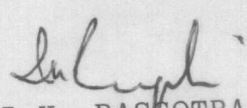
For the petitioner

Shri K.L. Bhatia, proxy counsel
for Mrs. Rani Chhabra, Counsel..

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

This case had come up for admission on 3.5.1993 when it was adjourned to 13.5.1993. Today when the case was called out Shri K.L. Bhatia, proxy counsel for Mrs. Rani Chhabra appeared and submitted that the case may be passed over. We have perused the application. We find that the petitioner was employed as casual labour in the office of the respondents and his services were terminated finally in December, 1987. The O.A. is, therefore, barred by limitation under Section 21 of the Administrative Tribunals Act, 1985. The same is accordingly dismissed. No costs.


(J.P. SHARMA)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

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